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**NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/07/2017 AT 10.30 AM**

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/318/ (IB)/2017
NAME OF THE PETITIONER(S) : KARAN KHATRI
NAME OF THE RESPONDENT(S) : PARAMOUNT AIRWAYS PVT LTD
UNDER SECTION : 433 (e)(f)

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE
REPRESENTATION BY WHOM

1. P. MEENAMA NAIR Petitioner 

ORDER

Counsel for petitioner present and filed a memo submitting that the respondent company is wound up by the Hon'ble High Court in CPs 258 & 287 of 2009, 49, 271 & 272 of 2010 and CP 20 of 2011 by order dated 19.8.2013 wherein an Official Liquidator has been appointed. The same is taken on record. In view of the above, the petitioner is directed to approach the concerned Official Liquidator and file his claim before the Official Liquidator for consideration. In the circumstances, this matter stands closed.


(K. Anantha Padmanabha Swamy)
Member (Judicial)